

GOVERNMENT OF INDIA  
 MINISTRY OF PETROLEUM AND NATURAL GAS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO- 774**  
 ANSWERED ON-02/12/2024

**CRUDE OIL PRODUCTION AND CONSUMPTION**

774. SMT. SAGARIKA GHOSE:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the net crude oil that has been utilized by the country during the last three years;
- (b) the total volume of crude oil produced in the country State-wise and volume exported to other countries during above said period;
- (c) whether Government plans to amp up the production capacity of crude oil in the country; and
- (d) if so, the details thereof, if not, the reason therefor?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS

(SHRI SURESH GOPI)

(a) to (b): The details of net crude oil utilisation (crude oil processed) during the last three years are given below

Crude Processed (TMT)	2021-22	2022-23	2023-24 (P)
		241704	255232

Source: Petroleum Planning and Analysis Cell. TMT: Thousand Metric Tonnes (P): Provisional

The total volume of crude oil produced in the country State-wise during the last three years are given below

State-Wise Crude Oil Production (in TMT)	2021-22	2022-23	2023-24 (P)
Assam	3991	4166	4361
Arunachal Pradesh	48	47	52
Andhra Pradesh	202	236	250
Gujarat	4626	4849	4950
Rajasthan	5885	5074	4421
Tamil Nadu	367	324	294
West Bengal	0.05	0.01	0
Offshore	14569	14482	15027
<b>Total Crude Oil Production (TMT)</b>	<b>29688</b>	<b>29179</b>	<b>29356</b>

Source: Petroleum Planning and Analysis Cell. TMT: Thousand Metric Tonnes (P): Provisional

The Oil & Gas companies do not export crude oil.

(c) & (d): The government has been taking various steps to boost domestic oil and gas production which, inter-alia, include:

- i. Policy for Relaxations, Extensions and Clarifications under Production Sharing Contract (PSC) regime for early monetization of hydrocarbon discoveries, 2014.
- ii. Discovered Small Field Policy, 2015.
- iii. Hydrocarbon Exploration and Licensing Policy (HELP), 2016.
- iv. Policy for Extension of Production Sharing Contracts, 2016 and 2017.
- v. Policy for early monetization of Coal Bed Methane 2017.
- vi. Setting up of National Data Repository, 2017.
- vii. Appraisal of Un-appraised areas in Sedimentary Basins under National Seismic Programme, 2017.
- viii. Re-assessment of Hydrocarbon Resources, 2017.
- ix. Policy framework to streamline the working of Production Sharing Contracts in Pre-NELP and NELP Blocks, 2018.
- x. Policy framework for extension of Production Sharing Contracts for Discovered Fields and Exploration Blocks under Pre-New Exploration Licensing Policy (Pre-NELP), 2016 and 2017.
- xi. Policy to Promote and Incentivize Enhanced Recovery Methods for Oil and Gas, 2018.
- xii. Policy framework for exploration and exploitation of Coal Bed Methane (CBM) from areas under Coal Mining Lease allotted to Coal India Limited (CIL) and its subsidiaries, 2018.
- xiii. Policy Framework for exploration and exploitation of Unconventional Hydrocarbons under Existing Production Sharing Contracts (PSCs), Coal Bed Methane (CBM) Contracts and Nomination Fields, 2018.
- xiv. Reforms in Hydrocarbon Exploration and Licensing Policy for enhancing domestic exploration and production of oil and gas, 2019.
- xv. Natural Gas Marketing Reforms, 2020.
- xvi. Reforms in Model Revenue Sharing Contracts (RSCs) for Blocks under Open Acreage Licensing Programme (OALP), 2023.
- xvii. Lower Royalty Rates, Zero Revenue Share (till Windfall Gain) and no drilling commitment in Phase-I in OALP Blocks under Category II and III to attract bidders.
- xviii. Release of about 1 Million Sq. Km. 'No-Go' area in offshore which were blocked for exploration for decades.
- xix. Acquisition of seismic data in onland and offshore areas and drilling of stratigraphic wells to make quality data of Indian Sedimentary Basins available to bidders.
- xx. Acquisition of additional 2D Seismic data of 20,000 LKM in onland and 30, 000 LKM in offshore beyond Exclusive Economic Zone (EEZ) of India.

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